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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK**

**O. A. NO. 260/00427 OF 2014  
Cuttack, this the 3<sup>rd</sup> day of July, 2014**

**CORAM  
HON'BLE MR. R.C. MISRA, MEMBER (A)**

Subasini Kumbhar, aged about 45 years,  
Widow of Late Suratha Kumbhar (who expired on 04.09.2012  
while working as Temporary Status Worker in  
Central Cattle Breeding Farm, Chiplima, Dist- Sambalpur)  
Resident of Village- Jaipalli, PO- Basantapur,  
PS- Burla, Dist- Sambalpur.

.....Applicant

Advocate(s)- M/s. R.B.Mohapatra, S.Debata, S.K.Srichandan

**VERSUS**

Union of India represented through

1. Secretary to Govt. of India,  
Ministry of Agriculture (Department of Animal Husbandry and Dairying),  
Krishi Bhawan, New Delhi. 110001.
2. Secretary to Govt. of India,  
Ministry of Personnel Public Grievance and Pension,  
Department of Personnel and Training,  
North Block, New Delhi - 110001.
3. Director,  
Central Cattle Breeding Farm, Chiplima,  
PO- Basantapur, PS- Burla,  
Dist- Sambalpur- 768025 (Odisha).

..... Respondents

Advocate(s)..... Mr. S.B.Jena

**ORDER (ORAL)**

**R.C.MISRA, MEMBER (ADMN.):**

Heard Mr. R.B.Mohapatra, Learned Counsel for the Applicant,  
and Mr. S.B.Jena, Ld. Addl. Central Govt. Standing Counsel appearing for  
the Respondents, and perused the materials placed on record.

2. This O.A. has been filed by the applicant praying for a direction  
to the Respondents to consider her case for compassionate appointment as a



casual labourer against the Group-D post temporarily. The case of the applicant is that her husband, who was working as Temporary Status worker in the Central Cattle Breeding Farm, Chiplima, died prematurely on 04.09.2012 during the course of employment and after his death the family is in distress. Putting forth the plight of the family, applicant made a representation on 12.10.2012 before the Director, CCBF, Chiplima, (Respondent No. 3) to provide employment on compassionate ground; followed by a reminder dated 27.12.2013.

3. On the other hand, Mr. S.B.Jena, Ld. Addl. Central Govt. Standing Counsel, submitted that he has no immediate instruction if any such representations have been preferred by the applicant on 12.10.2012 and, if so, the status thereof.

4. On being asked whether there exists any provision for providing compassionate appointment to the dependant of the deceased casual labourer having temporary status, no satisfactory reply was made. However, since the representations of the applicant are stated to be pending with Respondent No.3, as agreed to by the Ld. Counsel for the applicant, without going into the merit of this case, I dispose of this O.A. at the stage of admission itself, by directing Respondent No. 3 to consider the representation made by the applicant on 12.10.2012 followed by a reminder dated 27.12.2013, if the same are still pending, and dispose of the same by way of a well reasoned order and communicate the result thereof to the applicant within a period of 60 days from the date of receipt of a copy of this order. It is made clear that if in the meantime the said representations have already been disposed of then the result thereof be communicated to the applicant within a period



of two weeks from the date of communication of this order. No costs.

5. As agreed to by Ld. Counsel for both the parties, copy of this order, along with copy of the O.A., be transmitted to Respondent No. 3 by Speed Post at the cost of the applicant, for which Mr. Mohapatra, Ld. Counsel for the applicant, undertakes to file the postal requisites by 07.07.2014.

  
(R.C.MISRA)  
MEMBER (Admn.)

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